NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

40

T.C.P No. 79/(MAH)/2017 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.07.2017

NAME OF THE PARTIES:

MalvikaKrishnakumar Agarwal

V/s.

Phillip Commodities India Pvt Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

40) Pankti Havia Adv. For Operational Creditor

[Malvika Agarwal] 21/7/2017.

[Malvika Agarwal] 21/7/17

ORDER

TCP No. 79/ I&BP/NCLT/MB/MAH/2017

The Petitioner Counsel having reported that the Bank maintaining the Account of the Operational Creditor not issuing the Certificate as envisaged under Section 9 of the Insolvency and Bankruptcy Code, 2016, it is hereby made clear that all citizens of the country are bound by the statute governing the people of this country, therefore, the Bank is not exempted under the statute, whereby the respective Bank may issue Certificate as envisaged under the respective Section on creditor approaching the Bank.

List this matter for filing Certificate of Bank on 1.8.2017.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-B.S.V. PRAKASH KUMAR Member (Judicial)